## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.No. 752/KB/2017 I.A.No. 23/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th January 2018, 10.30 A.M

Name of the Company Under Section		Ravi Todi & Anr- Vs- Shrachi Developers Pvt.Ltd. & Ors  241/242		
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## ORDER

Ld. Counsel for the petitioners and the respondent nos. 1, 2, 3, 4, 5 and 14 is present.

I.A. No. 23/KB/2018 has been filed seeking direction to hold the Annual General Meeting (AGM) in the presence of a Special Officer.

Ld. Counsel for the petitioners has stated that time to hold the AGM of respondent no. 5 has expired in the month of September, 2017. As per provisions of Section 97 of the Companies Act, 2013 this Tribunal can pass order directing to hold annual general meeting of the company, on the application of any member of the company, and give such ancillary or consequential directions as the Tribunal thinks expedient.

By virtue of the power vested in the Tribunal under Section 97 we hereby order for holding the AGM of the respondent no. 5 within 30 days from the date of the order in presence of a Special Officer. Shri A. K. Upadhyay, Advocate will act as a Special Officer to hold the AGM. He will get a remuneration of Rs. 50,000/- for holding the AGM of respondent no. 5 to be paid by the R-1 company.

Reply in I.A.No. 23/KB/2017 may be filed within 3 weeks with a copy in advance to the opposite parties. Thereafter rejoinder, if any, may be filed within 2 weeks with a copy in advance to the opposite parties.

List it on 26/02/2018.

88

(Jinan K.R.) Member (J) (V.P.Singh) Member (J)